

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 171/MP/2026

Subject : Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with regulation 76 of the Central Electricity Regulatory Commission (terms and conditions of tariff) Regulations, 2024 seeking necessary directions and appropriate action against the Respondent for non-compliance with statutory and Regulatory obligations.

Petitioner : NHPC Limited

Respondent : PSPCL

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC
Shri Devishi Gupta, Advocate, NTPC
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Pallavi Saigal, Advocate, PSPCL
Ms. Kaavya Madaan, Advocate, PSPCL

Record of Proceedings

At the outset, the learned counsel for the Respondent prayed for the opening of the e-filing portal to enable the Respondent to file its reply to the Petition as well as to the additional information filed by the Petitioner. The learned counsel for the Petitioner sought time to file its rejoinder to the reply to be filed by the Respondent.

2. After hearing the learned counsel for the parties, the Commission permitted the Respondent to file its reply to the Petition as well as to the additional information filed by the Petitioner on or before **21.7.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **4.8.2026**.

3. The Petition shall be listed for hearing on **11.8.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

